

REPORT OF THE PUBLIC
ACCOUNTS COMMITTEE

Shri B. Das (Jajpur-Keonjhar):
I beg leave of the House to.....

Shri R. K Chaudhury (Gauhati):
Sir, before you proceed with the
business of the House.....

Mr. Deputy-Speaker: No point of
order between one subject and the
other. There is nothing that has
happened to raise a point of order.

Shri B. Das: I beg leave of the
House to present the Eighth Report
of the Public Accounts Committee
on the 'Disposal of Tyres and Tubes'.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING BILLS PASSED
DURING THIRD SESSION

Shri R. K. Chaudhury (Gauhati).
Sir, may I mention one thing now?

Mr. Deputy-Speaker: No. I am
not going to allow the proceedings
to be interrupted.

Shri R. K. Chaudhury: It is usual
after the question hour.....

Mr. Deputy-Speaker: It is not usual
to interrupt the proceedings of the
House after question hour. The
hon. Member should have told me in
advance and I would have provided
for it in the agenda.

Secretary: Sir, I lay on the Table
a statement showing the Bills which
were passed by the Houses of Parlia-
ment during the Third Session, 1953
and assented to by the President.
[See Appendix I, annexure No. 1.]

I am also to inform the House that
the Constitution (Second Amendment)
Bill, which was passed by the Houses
of Parliament during the Second Ses-
sion was assented to by the President
on the 1st May, 1953.

(1) REPORTS OF TARIFF COMMISSION.

(2) MINISTRY OF COMMERCE AND
INDUSTRY RESOLUTIONS AND
NOTIFICATIONS.

**The Minister of Commerce and
Industry (Shri T. T. Krishnamachari):**
I beg to lay on the Table, under sub-
section (2) of section 16 of the Tariff

Commission Act, 1951, a copy of each
of the following papers:—

(i) Report of the Tariff Commis-
sion on the Power and Dis-
tribution Transformer Indus-
try (1952). [Placed in Library.
See No. IV R. 39(4).]

(ii) Corrigendum, dated the 3rd
March 1953, incorporating cer-
tain amendments to the Re-
port of the Tariff Commission
on the Power and Distribution
Transformer Industry (1952).
[Placed in Library. See
No. IV R 39 (4).]

(iii) Ministry of Commerce and
Industry Resolution No.
11(1)-T. B/51, dated the 30th
May, 1953.

(iv) Ministry of Commerce and
Industry Notification No.
11(1)-T. B/51, dated the
30th May 1953. [Placed in
Library. See No. S-80/53.]

(v) Report of the Tariff Commis-
sion on the Automobile In-
dustry (1953).

(vi) Corrigendum to the Tariff
Commission's Report on the
Automobile Industry (1953).
[Placed in Library. See No.
IV N. 5(7).]

(vii) Ministry of Commerce and
Industry Resolution No.
21(1)-T.B/52, dated the 31st
May, 1953. [Placed in Library.
See No. S-81/53.]

(viii) Ministry of Commerce and
Industry Notification No.
21(1)-T.B/52, dated the 31st
May, 1953. [Placed in Library.
See No. S-81/53.]

(ix) Report of the Tariff Commis-
sion on the Continuance of
Protection to the Glucose In-
dustry (1953). [Placed in
Library. See No. IV R. 54(a)
(2).]

(x) Ministry of Commerce and
Industry Resolution No.

12(2)-T.B/53, dated the 27th June 1953.

- (xi) Ministry of Commerce and Industry Notification No. 12(2)-T.B/53, dated the 27th June 1953. [Placed in Library. See No. S-82/53.]

MINISTRY OF COMMERCE AND INDUSTRY ORDER

Shri T. T. Krishnamachari: I also beg to lay on the Table a copy of the Ministry of Commerce and Industry Order No. S.R.O. 987, dated the 26th May, 1953. [Placed in Library. See No. S-83/53.]

MINISTRY OF W. H. & S. NOTIFICATIONS

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of each of the following notifications issued by the Ministry of Works, Housing and Supply, namely,—

- (i) Notification No. 1608-EII/53, dated the 8th May, 1953.
- (ii) Notification No. 3166-EII/53, dated the 29th June, 1953.
- (iii) Notification No. 3167-EII/53, dated the 29th June, 1953.

[Placed in Library. See No. S-84/53.]

I also beg to lay on the Table, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. 1654-EII/53, dated the 18th May, 1953. [Placed in Library. See No. S-85/53.]

REPORT OF ELECTION COMMISSION

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table a copy of the Report of the Election Commission regarding disposal of election petitions arising out of the last general elections. [See Appendix I, Annexure No. 2.]

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

“That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951, be referred to a Select Committee consisting of Shri Mukund Lal Agarwal, Shri Ram Shanker Lal, Shri Piare Lal Kureel ‘Talib’, Shri Venkatesh Narayan Tivary, Shri Hari Vinayak Pataskar, Shri Bhawanji A. Khimji, Shrimati Jayashri Rajji, Shrimati Anasuyabai Kale, Sardar Amar Singh Saigal, Shri Krishnacharya Joshi, Shri Nandlal Joshi, Shri Gajendra Prasad Sinha, Shri Lalit Narayan Mishra, Shri Nageshwar Prasad Sinha, Shri N. Rachiah, Shri Lokenath Mishra, Shri K. T. Achuthan, Shri S. V. Ramaswamy, Shri Paidi Lakshmayya, Shri Tek Chand, Shri Radha Raman, Shri Bheekha Bhai, Shri Muhammed Khuda Bukhsh,